

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 05**  
**(IB)-181(PB)/2020**

**IN THE MATTER OF:**

Vishal Engineering Company

.... Applicant/petitioner

Vs.

Lexus India Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 13.01.2020**

**Coram:**

**SH. B. S. V. PRAKASH**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the Respondent

Mr. Bhuvan Arora, Adv.  
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**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process not be initiated against Corporate Debtor-Respondent.

Process dasti.

List for further consideration on 11.02.2020.

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**(B. S. V. PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

-sd-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**